Rav.Appl. No. 28/36 Bit OA No. 688/00

Dt. 21.10.2005

Hon'ble Mr. K.B.S. Rajan, JM

Sri D.C. Saxena, counsel for the Review Applicant.

This Review Application has been filed praying for review of order dated 24.02.2005 in O.A No. 655/00. Loan ground for review is that under provision of Appendix 7 of the CAT Rule and Practice read with Rule 154, all the disciplinary cases (major punishment or minor punishment) have been classified as subject matter of Division Bench cases.

Notice was issued and the parties were heard. The counsel for the applicant in O.A refers to Rule 180 of the Rule and Practice and submitted that Hon'ble Chairman of CAT in exercise of powers confer by Section 5(6) of the AT Act, 1985 had passed an order dated 04.04.2000 specifying that cases relating to minor penalties shall be heard by a Single Member. The authenticity of the said order was questioned by the counsel for the review applicants and as such the case was adjourned with direction to the Registrar to confirm from the Principal Bench to the authenticity of the said order. The Principal Bench was consulted and existence of the said order dated 04.04.2000 has been confirmed. As such the Review Application has to be rejected and accordingly ordered.

(a) \$ JM